

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
TUESDAY, THE 21ST DAY OF APRIL 2020 / 1ST VAISAKHA, 1942
WP(C) NO. 9389 OF 2020**

Petitioner:

The Paravur S.N.V. Regional Co-operative
Bank Ltd.No.1685, S. Paravur PO, Kollam 691 301
Represented by its President.

By Advocate B. Suresh Kumar

Respondents:

1. The Union of India
Represented by its Secretary
Department of Revenue, Ministry of Finance
Government of India, North Block
New Delhi 110 001
2. The Central Board of Direct Taxes
Department of Revenue, Ministry of Finance
Government of India, North Block
New Delhi 110 001
Represented by its Chairman
3. The Principal Chief Commissioner of Income Tax
Kerala Region, Ministry of Finance, Government of
India, Central Revenue Buildings, IS Press Road
Kochi 682 018
4. The Additional Commissioner of Income Tax
Officer (TDS), Office of the Additional Commissioner of
Income Tax Officer (TDS), 3rd Floor, Aayakar Bhavan
Kowadiar, Thiruvananthapuram 695 003
5. The Income Tax Officer (TDS)
Thiruvananthapuram, 3rd Floor, Aayakar Bhavan
Kowadiar, Thiruvananthapuram 695 003
6. The Kerala State Co-operative Bank Ltd.
(Erstwhile Kollam District Co-operative Bank Ltd.)
Paravur, Paravur PO, Kollam 691 301

Represented by its Branch Manager

7. The Kerala State Co-operative Bank Ltd.
(Erstwhile Kollam District Co-operative Bank Ltd.)
District Office, Head Post Office PO, Kollam 691 001
Represented by its General Manager
8. The State of Kerala
represented by its Principal Secretary to the
Co-operative Department, Secretariat
Fort PO, Thiruvananthapuram 695 023

By ASGI Sri. P. Vijayakumar

By Standing Counsel for Income Tax Sri.Christopher Abraham

By Government Pleader Sri.Bijoy Chandran

This writ petition having come up for admission on 21.04.2020, the court on the same day passed the following.

ORDER

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Dated this the 21st day of April, 2020

ASGI takes notice for the 1st respondent. Standing Counsel for Income Tax takes notice for respondents 2 to 5. Petitioner to take out notice by e-mail to the 6th respondent. Petitioner to provide e-mail id of the 6th respondent to Registry.

Operation of Ext.P1 and all further proceedings pursuant thereto, as against the petitioner, shall stand stayed till 27.05.2020.

Post the writ petition on 27.05.2020.

N. NAGARESH, JUDGE

aks/21.04.2020

WPC.9389/2020

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Appendix:

Petitioner's Exhibits:

Ext.P1: A true copy of the Communication No. SDP&G dated
10.03.2020 issued to the Society by the 6th respondent